

II. (i) Annual Accounts of the Indian Institute of Technology, Madras, for the year 1975-76, and the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the paper mentioned at (i) above.

[Placed in Library. See No. LT-189/77 for (i) and (ii)].

III. A copy each (in Hindi) of the following papers:—

(i) Annual Accounts of the Indian Institute of Technology, New Delhi, for the year 1974-75, and the Audit Report thereon.

(ii) Annual Report of the Indian Institute of Technology, New Delhi, for the year 1975-76.

[Placed in Library. See No. LT-41/77 for (i) and (ii)].

Notifications of the Ministry of Education (Department of Culture)

SHRI PRATAP CHANDRA CHUNDER: Sir, I also beg to lay on the Table the following papers:—

A copy each (in English and Hindi) of the following Notifications of the Ministry of Education (Department of Culture), under sub-section (3) of section 15A of the Indian Museum Act, 1910:—

(i) Notification G.S.R. No. 194, dated the 12th February, 1977, publishing the Indian Museum Recruitment Rules, 1977.

(ii) Notification G.S.R. No. 957, dated the 18th March, 1977, publishing the Indian Museum (Amendment) Rules, 1977.

[Placed in Library. See No. LT-42/77 for (i) and (ii)].

Notifications of the Government of Tamil Nadu

SHRI PRATAP CHANDAR CHUNDER: Sir, I also beg to lay on the Table the following papers:—

A copy each of the following Notifications of the Government of Tamil Nadu, under sub-section (3) of section 54 of the Tamil Nadu Prohibition Act, 1937, read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi versions of the Notifications:—

(i) Notification G.O. Ms. No. 299, Prohibition and Excise, dated the 20th October, 1976.

(ii) Notification G.O. Ms. No. 302, Prohibition and Excise, dated the 27th October, 1976.

(iii) Notification G.O. Ms. No. 303, Prohibition and Excise, dated the 27th October, 1976.

(iv) Notification G.O. Ms. No. 304, Prohibition and Excise, dated the 3rd November, 1976.

(v) Notification G.O. Ms. No. 314, Prohibition and Excise, dated the 3rd November, 1976.

(vi) Notification G.O. Ms. No. 319, Prohibition and Excise, dated the 10th November, 1976.

(vii) Notification G.O. Ms. No. 322, Prohibition and Excise, dated the 10th November, 1976.

(viii) Notification G.O. Ms. No. 22, Prohibition and Excise, dated the 9th February, 1977.

(ix) Notification G.O. Ms. No. 45, Prohibition and Excise, dated the 9th March, 1977.

[Placed in Library. See No. LT-40/77 for (i) to (ix)].